

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF DRINKING WATER AND SANITATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2231**  
ANSWERED ON 12.02.2026

**JAL JEEVAN MISSION IN DHULE DISTRICT, MAHARASHTRA**

2231. DR. BACHHAV SHOBHA DINESH:

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether identification and possession of land for key infrastructure components such as Water Treatment Plants, Master Balancing Reservoirs (MBRs) and Elevated Storage Reservoirs under the prescribed guidelines of the Jal Jeevan Mission are required to be completed prior to tendering and award of works and if so, the details thereof;
- (b) the details of the schemes approved under Jal Jeevan Mission in 2022 in Dhule district, Maharashtra including contractor name, approved cost, accepted tender amount and stipulated completion period, project-wise;
- (c) the current physical and financial status of each such project indicating component-wise progress and funds utilised;
- (d) whether changes in location or land approvals for major components were granted after award of contracts or commencement of work in any of these projects and if so, the details thereof indicating the date and authority approving such changes; and
- (e) whether any review, third-party inspection, technical audit or action has been initiated to inquire into procedural lapses and if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE FOR JAL SHAKTI  
(SHRI V. SOMANNA)

(a) to (e) Drinking water is a State subject. The power to plan, design, approve and implement drinking water supply schemes/projects lies with State Government. Government of India, in partnership with States/UTs is implementing Jal Jeevan Mission, since August, 2019, to make provision of tap water supply to every rural household. Under Jal Jeevan Mission (JJM), the Department of Drinking Water and Sanitation provides financial, policy guidance and technical assistance to the States and Union Territories for implementing their drinking water supply schemes.

As reported by the state government of Maharashtra and as per existing guideline of Jal Jeevan Mission (JJM), identification and possession of land for key infrastructure components such as Water Treatment Plants, Master Balancing Reservoirs (MBRs) and Elevated Storage Reservoirs are required to be completed prior to tendering and award of works.

Further as reported by the state, under National Jal Jeevan Mission, Land required for construction of key infrastructure components was identified prior to tendering by obtaining resolution of all related Gram Panchayat, confirming availability of land. Land identification and procedure of possession of land required for Water Treatment Plants and Master Balancing Reservoirs is completed by the Implementation agency (M.J.P/Z.P). In case of Elevated storage Reservoirs (ESRs) land identification is carried out at the time of commencement of work. However, in some villages, ESR locations are subsequently changed based on resolutions of the concerned Village Panchayats due to local requirements and site suitability.

The state has also reported that there are total 339 RPWS (11 schemes by MJP & 328 schemes by ZP) in Dhule District under the Jal Jeevan Mission during the year 2022. All the technical details of projects/schemes implemented under JJM is maintained at state level.

For all works under JJM, third party inspection and certification before payment is mandatory. For the purpose, States have been empowered to empanel third party inspection agencies (TPIA) to check the quality of work executed by the agencies, quality of materials used for construction and quality of machinery installed in each of the scheme. The criteria for selection and Terms of References (ToR) of TPIAs to be empaneled by the States, is laid down in JJM Operational Guidelines. The details of quality checks done by TPIAs is also maintained at State Level.

Government of India has undertaken ground-truthing of JJM schemes across States/UTs through Central Nodal Officers (CNOs) appointed by DoPT, the National JJM Team, and National WASH Experts (NWEs). These visits assessed multiple parameters, including quality of works, functionality of schemes, appropriateness of technical design, implementation progress, effectiveness of Third-Party Inspection Agencies (TPIAs), and grievance redressal mechanisms. Pursuant to the findings, this Department has advised all States/UTs to take appropriate administrative and legal action, wherever necessary, and to furnish detailed scheme-wise responses through the JJM-IMIS portal.

As reported by the State of Maharashtra, action has been taken against 1 Departmental Officials and 5 contractors, out of 154 complaints.

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